

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

DA 102/91

Kuldeep Singh vs. Union of India and others

15-1-91:

Present: Mr. B.S. Mainee, counsel for the applicant.

ORDER:

Heard. After hearing the learned counsel for the applicant and perusing Annexure A-4, it is evident that the applicant has already filed an appeal with the Additional Divisional Railway Manager, Northern Railway against the impugned order on 12.11.90. The appeal is still pending. The Application is clearly pre-mature and merits rejection on the said ground. Accordingly, the Application is hereby rejected. This order will not, however, preclude the applicant from filing a fresh Application either on the expiry of six months from the date of filing the appeal or earlier, if the same is decided before the said period, if he feels so advised.

P.C. Jain
(P.C. JAIN) 15/1/91
ADMINISTRATIVE MEMBER

B.S. Sekhon
(B.S. SEKHON)
VICE CHAIRMAN.

15-1-91